

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UN-STARRED QUESTION NO. 811
TO BE ANSWERED ON 05.02.2021

Pollution in Cities

811. SHRI PRATAP RAOP ATIL CHIKHLIKAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that Faridabad, NCR is one of the most polluted cities of the country followed by Mumbai and if so, the details thereof;
- (b) whether several factories in the country are not complying with the pollution control norms;
- (c) if so, the details thereof and the reasons therefor;
- (d) the details of the rules applicable to the factories regarding environmental protection and health checkups; and
- (e) the norms fixed by the Government to provide safety and healthcare facilities to such factory workers affected by pollution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) Ranking of cities based on Air Quality is not done due to complexity of various parameters and their influence on the air quality of individual cities. Air quality index for Faridabad and Mumbai observed during 2020 is given below:

Number of Days under Various Categories of AQI						
City	Good	Satisfactory	Moderate	Poor	Very Poor	Severe
	(0–50)	(51–100)	(101–200)	(201–300)	(301–400)	(>401)
Faridabad	1	80	138	80	45	14
Mumbai	119	104	123	20	0	0

- (b) & (C) There are total 4,279 highly polluting industries across the Country, out of which, 3,678 industries are operational and 601 units are self-closed. Out of 3,678 operational units, 3,376 units are complying with the environmental standards and 302 units are non-complying. Show-cause notices to 177 units and closure directions to 84 units were issued for non-compliance. Legal actions were initiated against 6 units.

- (d) For environmental protection, three acts of Parliament viz. The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986 and Rules made there under are applicable.
- (e) The Safety and Health aspect of factory workers comes under The Factories Act, 1948. The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective States/UTs. In case of violation any of the provisions of the said Act and Rules framed thereunder, there are penal provisions under section 92 – general penalty for offences and for violation of the provisions of sections 41B, 41C and 41H prescribed under the ‘provisions related to hazardous processes’ under the Act, stringent penal provisions are provided under section 96A of the Act.
